

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No.22039 of 2014

(Arising out of the Order in Appeal - 174-177-2014, dated -10/03/2014
passed by the Commissioner (Appeals), Customs, Central Excise and
Service Tax, Cochin)

M/s Rosemount Shipping India Pvt Ltd

Airlinks House, Venkitaraman Road, Wellington
Island, Cochin, Kerala-682003

Appellant(s)

VERSUS

Commissioner of Service Tax, Cochin

C.R. Building, I.S. Press Road, Cochin-682018

Respondent(s)

APPEARANCE:

Mr. Rohan Karia, Advocate for the Appellant

Mr. K. Vishwanath, AR for the Respondent

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)

HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER (TECHNICAL)

Final Order No.20450/2023

Date of Hearing: 24 /05/2023

Date of Decision: 24/05/2023

As Per Bench

Learned Counsel for the appellant submits that they have availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019. Learned AR for the Department has submitted that the availment of the scheme has been accepted by the Department and Discharge Certificate in Form-4 has also

been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

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